

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.215/2017

In the matter of
Janarash Fashions (P) Ltd

....PETITIONER

SECTION :
Under Section 252 (3)

Order delivered on 23.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Manish Kumar, PCS

For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned authorized representative for the petitioner is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present. Both Ld. Company Prosecutor as well as Ld. Standing Counsel appearing for the Income tax Department before this Tribunal seek some time to file their observations in relation to the appeal.

From the perusal of the previous orders passed by this Tribunal, it is seen that 4 weeks time was granted to these authorities to file their observations/objections, if any, but however, observations have not been filed as directed by this Tribunal. To this, Ld. Company Prosecutor as well as Ld.

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Standing Counsel for Income tax Department state that they are locating the files now and hence, finally a week's time be granted to file their observations. Based on the said request, a week's time is granted, failing which, this Tribunal will be constrained to presume that ROC as well as Income tax Department do not have any objections and will proceed with the matter on merits for its disposal.

List on 06.2.2018 for enquiry.

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

23.1.2018